Setting up of a White Cement Unit at Poshina, Gujarat

3435. SHRI R. P. GAEKWAD : Will the Minister of INDUSTRY be pleased to state :

(a) whether a Rs. 6 crore white cement manufacturing unit in Poshina area of Sabarkantha district in Gujarat has been held up; and

(b) if so, the reasons therefor and when the same would be implemented?

⁴ THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) and (b). No, Sir. A letter of intent was granted to Shrimati Shanta Ben D. Patel on the 6th April, 1978 for setting up of a plant with an annual capacity of 45,00⁻¹ tonnes of white cement. Not much progress has been reported by the company and it is, therefore, difficult implementation of the scheme.

Representation of the President of Ichalkaranji, Distt. Kolhapur (Maharashtra)

3436. SHRI CHATURBHUJ : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have received the representation of the President of Ichalkaranji Sizing Association Ltd., Ichalkaranji, Distt. Kolhapur (Maharashtra) during last one year that the amendment in regulation No. 7 & 391 of Indian Boilers Regulation may not be • enforced;

(b) if so, the details thereof; and

(c) the action Government have taken in that regard?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) Yes, Sir.

(b) In their representation, the President of the Ichalkaranji Sizing Association Ltd., has objected to the proposed amendments to regulations 7 and 391 the Indian Boiler Regulations wherein it has been stipulated that for the purpose of registration of a second-hand boiler, where all the requisite documents are not furnished, and also for permitting old boilers (50 years or more) for further use, necessary tests including physical, chemical and metallographic tests are to be carried out.

These tests have been stipulated in the proposed amendments to regulations 7 and 391 of the said regulations by the Centr. H Boilers Board, which is a statutory body, in order to assess the present condition and the suitability of such second-hand and old boilers for further use without sacrificing safety.

(c) The proposed amendments to regulations 7⁻ and 391 were published in the Gazette of India, inviting objections/suggestions from the public as required by sub-section (i) of Section 31 of the Indian Boilers Act, 1923 (5 of 1923). The objections/suggestions, which were received on the draft regulations within the specified period, are now under examination of the Central Boiler Board.

केन्द्रीय सचिवालय आशुसिपिक सेवा में अंग्रेजो/हिन्दी प्राशुसिपिक

3437. श्री चकधारो सिंह : क्या गृह मंत्री केन्द्रीय सचिवल्य माशुलिपिक सेवा में ग्रंपेजी/हिन्दी माशुलिपिक के बारे में—6 मई 1981 के मतारांकित प्रक्षा संख्या 9970 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) जुलाई, 1970 में केन्द्रीय सचिवालय धाशुलिपिक सेवा में हिन्दी माधुलिपिक सम्मिलित करते समय स्थायी एवं मक्थायी हिन्दी माश्चिपिकों की संख्या क्या की ;

(स) क्या बरीयता सूची में स्वामी हिन्दी आधुलिपिकों को घ्रस्यायी धंग्रेजी आधुलिपिकों के नीचे रका गया वा मौर किस वर्ष एक महीने में उन्हें इस प्रकार बरीयता सूची में रखा गया वा ;

(ग) यदि हां, तो तत्सम्बन्धी कारए। क्या वे ग्रीर इस गलती को मुवारने के लिए क्या उपाप किए जा रहे हैं; ग्रीर

(प) केन्द्रीय सचिवालय ग्राशुलिपिक सेवा में शामिल किए जाने के पश्चात् वरिष्ठ ग्राशुलिपिक के रूप में पदोस्तत किए गए स्पायी हिन्दी ग्राशुलिपिकों की संख्या क्या है?

वृह संझालय में राज्य वंडी (श्री थी। वेक्टमुज्यव्या): (क) धीर (घ) कूंकि केन्द्रीय सचिवालय भागुलिपिक सेवा विकेन्द्रीयहुन है, इसलिए उक्त मूचना कामिक ग्रीर प्रशासनिक सुवार विभाग में उपसब्ध नहीं है।

(स) गौर (ग) केन्द्रीय मचिवालय प्राधुनिपिक सेवा में हिन्दी शःधुत्तिपिकों को गासिल करने पर, उनकी वरिष्ठता कार्मिक ग्रीर प्रशासनिक सुधार विभाग के दिनांक 19 दिसम्बर, 1972 के कार्यालय प्रापन संस्था 9/19/72-के के०-II (प्रतिलिपि सलप्त) में विए गए ग्रनुदेशों के प्रनुसार विनियमित की गई थी। [हन्यालय ने रचा गया। देखिये संख्या LT-2805/ 81]

Licences issued for setting up Cottage Match Units

3438. SHRI N. SOUNDARAJAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether nearly 10,000 licences have been issued for acting up cottage match units in the country; and

(b) if so, whether he is aware of the fact that nearly 60 per cent of these are not functioning and that as a result thousands of small rural farmers have lost their investments because of the policy of the Government?

THE MINISTER OF INDUSIRY AND LABOUR : (SHRI NARAYAN DATT TIWARI) : (a) and (b). No licence is required for setting up cottage match units. Govt. has no information whether any rural farmers have lost their investments owing to non-functioning of cottage match units.

Subletting of Shops in Delhi Cantt,

3439 SHRI RAJNATH SONKAR SHASTRY: Will the Minister of DEFENCE be pleased to refer to the reply given on 19 August, 1981 to Unsurred Question No. 454 regarding subletting of shops in Delhi Cantt and state;

(a) what are the details of the party which has gone in appeal, when, to whom, and when was notice issued to it by the Cantonment Board and the one being pursued, with what results;

(b) how many chajjas have been erected outside verandahs and tin shed provided on platforms near the main road logether with their details; how many of them have been given permission for it by the Cantonment Board; and